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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 6984/2023

JITENDR LALA & ORS.

..... Petitioners

Through: Mr. R. K. Gupta and Mr. M.C. Sharma, Advocates along with petitioners in person

Versus

THE STATE OF DELHI & ANR.

..... Respondents

Through: Mr. Sunil Kumar Gautam, APP for the State with ASI Surendir Singh, SI Amit Kumar, PS Govind Puri Respondent no.2 in person

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER
26.09.2023

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1. The petitioners vide the present petition under Section 482 of the Code of Criminal Procedure, 1973 seek quashing of FIR No.0574/2020 dated 19.11.2020 registered under Sections 354/354B/341/506/509/34 of the Indian Penal Code, 1860 at PS.: Govind Puri, Delhi and all proceeding emanating therefrom in view of the Memorandum of Understanding dated 18.08.2023 arrived at between the parties.

2. This petition is accompanied by the Memorandum of Understanding dated 18.08.2023 and is also supported by affidavits of all the petitioners and of respondent no.2, alongwith proofs of their respective I.Ds.

3. Petitioner nos. 1 to 3 and as also respondent no.2 are present in Court and have been identified by the Investigating Officer. Their credentials have

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been verified by this Court.

4. Issue Notice.

5. Learned APP for the State accepts notice. He confirms that she has no objection to the quashing of the said FIR.

5. Respondent no.2 affirms the Memorandum of Understanding dated 18.08.2023 and submits that she has voluntarily settled all disputes with the petitioners. She further states that she does not wish to pursue the criminal proceedings against the petitioners and has no objection to the quashing of the present FIR.

6. In view of the fact that the settlement has been arrived at between the parties, and as the respondent no.2 does not wish to continue with the criminal proceedings, in order to bring a quietus to the present disputes, and following the law laid down by the Hon'ble Supreme Court in ***Gian Singh vs. State of Punjab & Anr.*** (2012) 10 SCC 303 and ***Narinder Singh & Ors. vs. State of Punjab & Anr.*** (2014) 6 SCC 466, this Court is of the opinion that continuation of the aforesaid FIR will be an exercise in futility.

7. Accordingly, the petition is allowed and FIR No.0574/2020 dated 19.11.2020 registered under Sections 354/354B/341/506/509/34 of the Indian Penal Code, 1860 at PS.: Govind Puri, Delhi and all proceeding emanating therefrom are quashed, subject to all the 3 petitioners collectively, who are appearing in person, arranging a bus on hire for taking each of the senior citizens of Guru Vishram Vridh Ashram, B-11, Greater Kailash Enclave-I, Greater Kailash, New Delhi-110048 for *Delhi Darshan* for a minimum duration of 4 hours, within a period of four weeks from today. Needless to say, the petitioners have also mentioned that they shall take all precautions by making all necessary arrangements qua food and



water at the time of their journey for *Delhi Darshan* and the senior citizens shall be accompanied by a Medical Attendant, to be arranged by the petitioners, who shall not forget to carry along the necessary medicines and medical kits at the said time.

8. This Court appreciates and applauds the gesture of goodwill shown by all the petitioners as they have generously also consented to provide any further/ additional assistance, if so, required.

9. Accordingly, the present petition, alongwith the pending applications, if any, stands disposed of.

10. List for compliance on 06.11.2023.

SAURABH BANERJEE, J

SEPTEMBER 26, 2023/rr